



BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT  
( Civil Appellate Jurisdiction )

Friday, the Twenty Sixth day of November Two Thousand Twenty One

PRESENT

WEB COPY  
The Hon'ble Mr. Justice G.R.SWAMINATHAN

WP(MD) No.20440 of 2021

1 BRUNDHA.R  
W/O.R.RAJ KIRAN, SADHAM NAGAR,  
KOTTAIPATTINAM, MANAMELKUDI TALUK,  
PUDUKKOTTAI DISTRICT.

... PETITIONER(S)

Vs

1 THE PRINCIPAL SECRETARY  
HOME DEPARTMENT, SECRETARIAT, CHENNAI 600  
009.

2 THE DIRECTOR GENERAL OF POLI  
CE, DR. RADHAKRISHNAN SALAI, MYLAPORE,  
CHENNAI 600004.

3 THE DISTRICT COLLECTOR  
PUDUKKOTTAI, PUDUKKOTTAI DISTRICT.

4 THE DISTRICT SUPERINTENDENT  
OF POLICE, PUDUKKOTTAI, PUDUKKOTTAI DISTRICT.

5 THE DEPUTY SUPERINTENDENT OF  
POLICE, KOTTAIPATTINAM SUB DIVISION,  
PUDUKKOTTAI DISTRICT.

6 THE TASHILDAR  
MANAMELKUDI TALUK, PUDUKKOTTAI DISTRICT.

7 THE INSPECTOR OF POLICE  
KOTTAIPATTINAM POLICE STATION, PUDUKKOTTAI  
DISTRICT.

8 THE ASSISTANT DIRECTOR OF FI  
SHERIES, O/O. THE AD FISHERIES,  
SANTHANAPURAM, PUDUKKOTTAI 622 001,  
PUDUKKOTTAI DISTRICT.

... RESPONDENT(S)

ORDER : The Court Made the following order :-

I Suo Motu implead

- 1) The Counsel General of India, office of the Consult General of India, No.14, Marwathady Lane, Nallur, Jaffna, Sri Lanka and
- 2) The Foreign Secretary, Ministry of External Affairs, South Block, New Delhi -



110 011, as ninth and tenth respondents.

The petitioner's Counsel to serve papers on the office of the learned Assistant Solicitor General.

Call this case on 13/12/2021.

26/11/2021

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